

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.12.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP. No. 12/97/AMR/2022		97 of Comp. Act	Vegesna Ananta Koti Raju Vs. Raju Vegesna Infotech and Industries Private Limited & 3 others

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
------------------------	-------------	------------------------	-----------

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
------------------------	-------------	------------------------	-----------

**ORDER**

Mr.P.H Arvinth Pandian, Sr. Counsel along with Mr.Pawan Jhabakh and Mr.TVP Sai Vihari, Advocates for the Petitioner are present. Mr.Thiruvengadam, Sr. Counsel along with Mr.A.MSridharan and Mr.S.Vivekananda, Advocates for the Respondents are present.

The Counsel for the Respondents submits that since, the AGM is fixed in the meeting conducted on 05.12.2022, the Petition becomes infructuous. But the Counsel for the Petitioner submits that in the meeting which took place on 05.12.2022, the Petitioner has participated but when a decision pertaining to the shareholding of the Petitioner was being taken, he was not allowed to participate and he was disconnected from the virtual meeting. He seeks for a direction to Respondents to provide the proceedings of the meeting dated 05.12.2022 along with the video recording in the form of a Compact Disk (CD). The Counsel for the Respondents submits that they don't have any objection to produce the proceedings. But however, his contention is that the Petitioner do not have shareholding and hence, they cannot participate in the AGM. However, when the Petitioner is a member of the meeting dated 05.12.2022, they would have a right to know about the proceedings that took place in the said meeting. Since, the said contention is that they were purposefully disconnected, in order to ascertain the said fact, the Respondents are directed to produce the proceedings of the meeting dated 05.12.2022 along with the video recordings in the form of a CD by the next date of hearing. List the matter on 12.12.2022.

Sd/-

**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**